



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI

ORDER

Pursuant to High Court of Delhi, New Delhi letter No.7547/G-1/Gaz./DHC/2023 dated 01.11.2023, the Additional Sessions Judge-02, West District is earmarked to deal with lynching and mob violence cases in West District, Tis Hazari Courts, Delhi, as per the directions passed by Hon'ble Supreme Court vide Order dated 17.07.2018 in WP (C) No.754/2016 titled "Tehseen S. Poonawalla vs UOI & Ors."


All the Additional Sessions Courts of West District are requested to transfer immediately, all the pending cases of lynching and mob violence to the Court of the Additional Sessions Judge-02, West District for expeditious trial, as directed


PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, THC, DELHI
(OFFICIATING) 

1273/40034-40077 /Power/CJ/Gaz./PD&SJ West/2023 Dated, Delhi the 04/11/23

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Delhi.
3. All the Additional Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The Branch In-charge, all Branches of West District, Tis Hazari Courts, Delhi.
5. The Branch In-charge, Filing Section, West District, Tis Hazari Courts, Delhi.
6. The Director, Directorate of Prosecution, Tis Hazari Courts, Delhi.
7. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
8. The PS to the undersigned.
9. Reader to the undersigned.
10. For uploading on layers.
11. For uploading on centralized website through layers.


PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, THC, DELHI
(OFFICIATING) 